	Annexure - 9 Amul Industries Private Limited; CIRP commenced on 08.04.2024; List of creditors as on 03.01.2025 List of other creditors (Other than financial creditors and operational creditors)													
S. No	Name of Creditor	Detail o Date of receipt	f claim received Amount claimed	Amount of claim admitted	Details of cl Nature of claim	aim admitted Amount covered by security interest	Amount covered by guarantee	Whether related party	Amount of contingent claim	Amount of any mutual dues, that may be set off	Amount of claim not admitted	Amount of claim under verification	Remarks, if any	
1	Ashish Industries	23.04.2024	₹ 21,965,080.76	₹ 19,909,835.00	Rent	₹ 0.00	₹ 0.00	No	₹ 0.00	₹ 0.00	₹ 2,055,245.76	₹ 0.00	Due to insufficent documents provided by the claimant thepart amount of the claim has been admitted.	
2	Pravina Manojbhai Kiyada	27.04.2024	₹ 2,130,000.00	₹ 1,827,000.00	Consultancy Services	₹ 0.00	₹ 0.00	No	₹ 0.00	₹ 0.00	₹ 303,000.00	₹ 0.00	Due to insufficent documents provided by the claimant thepart amount of the claim has been admitted.	
3	Galaxy Oils LLP	29.04.2024	₹ 47,459,333.00	₹ 42,820,697.00	Rent	₹ 0.00	₹ 0.00	No	₹ 0.00	₹ 0.00	₹ 4,638,636.00	₹ 0.00	Due to insufficent documents provided by the claimant thepart amount of the claim has been admitted.	
4	Haresh Engineering Co.	14.05.2024	₹ 1,542,107.00	₹ 0.00	-	₹ 0.00	₹ 0.00	No	₹ 0.00	₹ 0.00	₹ 1,542,107.00	₹ 0.00	Claims has not been submitted in Appropriate Claim Form. Therfore, the Claim has been rejected Claims has not been submitted in	
5		28.05.2024	₹ 6,500,000.00	₹ 0.00	Rent	₹ 0.00 ₹ 0.00	₹ 0.00 ₹ 0.00		₹ 0.00 ₹ 0.00				Appropriate Claim Form. Therfore, the Claim has been rejected	
5 Total ₹ 79,596,520.76 ₹ 64,557,532.00 ₹ 0.00 ₹ 0.00 ₹ 0.00 ₹ 0.00 ₹ 15,038,988.76 ₹ 0.00 Note :														

1. As per Regulation 14 of IBC 2016-Where the amount claimed by a creditor is not precise due to any contingency or other reason, the interim resolution professional or the resolution professional, as the case may be, shall make the best estimate of the amount of the claim based on the information available with him. The interim resolution professional or the resolution professional, as the case may be, shall make the best warranting such revision.